

**GOVERNMENT OF INDIA  
LABOUR AND EMPLOYMENT  
LOK SABHA**

UNSTARRED QUESTION NO:1766  
ANSWERED ON:07.03.2011  
REFORMS IN LABOUR LAWS  
Bhujbal Shri Sameer ;Pradhan Shri Amarnath

**Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:**

- (a) the number of employees in the organised and unorganised sector in the country;
- (b) whether there is any plan for computerization of registration of the labour force in the unorganised sector;
- (c) if so, the details thereof;
- (d) whether the high level of unorganised employment is due to rigid labour laws;
- (e) if so, the details of the steps proposed to be taken to reform the labour laws including the Contract Labour Act;
- (f) the current labour and contract workers and their growth during the last five years; and
- (g) the steps taken to prevent exploitation of contract workers by the employers?

**Answer**

MINISTER OF LABOUR AND EMPLOYMENT(SHRI MALLIKARJUN KHARGE)

(a) to (g): As per Annexure.

ANNEXURE REFERRED TO IN REPLY TO PART (a) TO (g) OF LOK SABHA UNSTARRED QUESTION NO. 1766 BY SHRI SAMEER BHUJBAL: SHRI AMARNATH PRADHAN: TO BE ANSWERED ON 7.3.2011

(a): As per the survey carried out by the National Sample Survey Organisation in the year 2004-05, the total employment in both organised and unorganized sector in the country was 45.9 crore. Out of this, about 2.6 crore were in the organised sector and the balance 43.3 crore in the unorganised sector.

(b) & (c): At present there is no plan for computerization of registration of the labour force in the unorganized sector. However, those below poverty line are being registered and a smart card is being issued to them under Rashtriya Swasthya Bima Yojana.

(d) to (e): No. The Labour laws are reviewed from time to time and where necessary, amendments are done. At present a proposal to amend the Contract Labour (Regulation & Abolition) Act, 1970 is under consideration of the government.

(f): The number of workers on contract basis in Central Sphere Establishments in 2009-2010 in the country were 13,73,430 for whom licence has been obtained.No survey has been conducted to assess the increase in contract labour in the country.

(g): Regular inspections are conducted by officers of CLC(C) Organisation who are notified as Inspectors under various labour laws in Central Sphere Establishments to check the level of compliance and to ensure that the interest of workers are protected and they are paid their due wages. Apart from above, the Government has issued 79 notifications prohibiting engagement of contract labour in various establishments in the Central sphere from time to time.